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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 701 OF 1996

Dated, the 20th August, 1998.

BETWEEN :

1. Dillibabu
2. G. Buchaiah

.... Applicants

A N D

1. The Union of India
represented by its
Secretary,
Ministry of Defence,
Sena Bhavan, New Delhi.
2. The Commandant,
Artillery Centre,
Golconda, Hyderabad

.... Respondents

COUNSELLS :

For the Applicants : Mr. K. Sudhakar Reddy
For the Respondents : Mr. N.R. Devaraj

CORAM :

THE HON'BLE MR. R. RANGARAJAN, MEMBER (A)

THE HON'BLE B.S. JAI PARAMESHWAR, MEMBER (J)

O R D E R

(PER: HON'BLE MR. B.S. JAI PARAMESHWAR, MEMBER (J))

1. Heard Mr. K. Sudhakar Reddy, Learned Counsel for the applicants and Mr. N.R. Devaraj, Learned Counsel for the respondents.
2. There are 2 applicants in this O.A. They are working as Bootmaker and Tailor ~~is~~ under the control of Respondent No.2. They submit that the posts of Boot

Jai

Contd..2

-: 2 :-

Maker and Tailor are carrying the pay scale of Rs.200-250. As per the recommendations of the Expert Classification Committee, which was appointed in terms of para 19 of the Chapter 19 of the report of the Third Pay Commission, The President of India sanctioned the increased pay scales to all the applicants. Though the applicants are entitled for the revised scales of pay, the same were not granted to them. The above said revised pay scale was further revised to Rs.260-400 in the year 1984 but the same was not extended to the applicants and others. // They submit that some of the aggrieved persons had approached the Hon'ble Supreme Court of India by filing writ petitions. In the case of Bhagwan Sahari, Carpenter and others Vs. Union of India and Others (reported in AIR 1989 SC 1215). They submit that in the said case the Hon'ble Supreme Court held that in various categories of jobs, which belong to semi-skilled grade of Rs.210-290 be upgraded to skilled grade of Rs.260-400 and further held that the applicants be granted the benefits of the skilled grade of Rs.260-400 from 16th October, 1981 instead of 16th October, 1984.

3. The applicants have filed this O.A. for direction to the respondents to give effect and grant the benefits of the skilled grade of Rs.260-400 as per the direction of the Supreme Court and pay ^{14th} all arrears with effect from 16.10.91

4. The respondents have not filed any reply to the O.A.

5. However, during the course of arguments both the Learned Counsels submitted that the case is covered by the decision of the Hon'ble Supreme Court in Civil Appeals

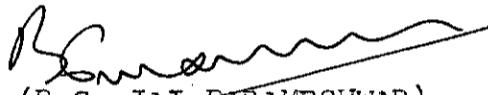
-: 3 :-

Nos.8348-8356 of 1997 which appeals arose on the orders passed by this Tribunal in RAS Nos.72-80 of 1996 filed for reviewing the orders in OAs 1524, 1525, 1150, 1530 of 1995 52 of 1996, 1267, 1264, 1263 and 161 of 1965.

6. The Hon'ble Supreme Court dismissed the Civil appeals and confirmed the orders in review applications 72 to 80 of 1996.

7. The applicants shall be given all the benefits that are granted to the applicants in these batch cases referred to above.

8. In view of the above, the O.A. is disposed of in favour of the applicants. No costs.


(B.S. JAI PARAMESHWAR)

MEMBER (J)

20.8.98


(R. RANGARAJAN)
MEMBER (A)

Dated, the 20th August, 1998

Dictated in open Court.


D.R. [unclear]

DA.701/96

Copy to :-

1. The Secretary, Ministry of Defence, Sena Bhavan, New Delhi.
2. The Commandant, Artillery Centre, Golconda, Hyderabad.
3. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT., Hyd.
4. One copy to Mr. N.R. Devaraj, Sr. CGSC., CAT., Hyd.
5. One copy to BSJP M(J), CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

srr

11/9/98

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II COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M(J)

DATED: 20/8/98

ORDER/JUDGMENT

M.A/R.A/C.P.M.

in
C.A.NO. 701/98

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

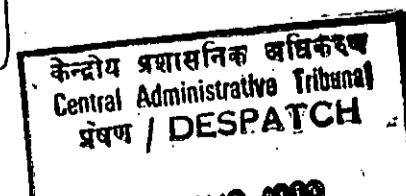
DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR



31 AUG 1998

हैदराबाद न्यायालय
HYDERABAD BENCH